

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.23857 of 2026

In
CRIMINAL MISCELLANEOUS No.29834 of 2025

Arising Out of PS. Case No.-309 Year-2023 Thana- GUTHANI District- Siwan

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Kumari Mamta W/o- Purushotam Prasad Resident of PO- Tali Branch Post
Office- Bhaya Mairwa PS-Gutahni, Dist- Siwan

... .. Petitioner/s

Versus

The State of Bihar Bihar

... .. Opposite Party/s

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Appearance :

For the Petitioner/s	:	Mr.Niranjana Kumar, ADVocate
For the State	:	Mr.Aditya Narayan Singh.1, APP
For the UOI	:	Mr. Amish Kumar, Advocate
		Mr. Satish Kumar Mehta, Advocate
		Mr. Aamir Hayat, Advocate
		Mr. Baua Jha, Advocate

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CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

5 13-05-2026 Heard learned counsel for the petitioner; learned APP
for the State and learned counsel for the Union of India.

2. This application has been filed for modification of
the order dated 23.02.2026 passed in Cr. Misc. No. 29834 of
2025.

3. The petitioner and her husband have appeared.

4. Learned counsel for the petitioner has also filed a
supplementary affidavit.

5. The petitioner and her husband both have
undertaken to pay the entire amount of Rs. 21 lakhs within next
four months in equal installments.



6. The first installment of Rs. 5.20 lakhs shall be paid by the petitioner in the office of Postal Superintendent, West Division, Siwan and thereafter, the petitioner shall pay the balance installments every month before him. The bail bonds of the petitioner shall be accepted by the Court below only after she produces a receipt of the payment of the first installment. If all the installments are paid, the provisional bail granted to the petitioner vide dated 23.02.2026 passed in Cr. Misc. No. 29834 of 2025 shall be confirmed.

7. This modification application is allowed to extend indicated above.

(Sandeep Kumar, J)

P. Kumar

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